

935 *M P Budget 1993-94, MARCH 29, 1993 Rajasthan Budget 1993-94* 936
Demands for Grants on Account (MP) Demands for Grants on Account (Raj.)
1993-94, Supplementary Demands for 1993-94, Supplementary Demands for
Grants (MP) 1992-93 Grants (Rajasthan), 1992-93
 [Sh M V Chandrashekara Murthy] Fund of the State of Madhya

Pradesh on account for or towards defraying the charges during the year ending on the 31st day of March, 1994, in respect of the heads of demands entered in the second column thereof against Demands 1 to 73"

hon Members, I will collect the information and pass it on to the Members.

SHRI HANNAN MOLLAH The Chemical Minister has categorically said that there is no budgetary provision for the gas victims

MR SPEAKER You should have followed what he said It is in the General Budget of the Central Government [interruptions]

MR SPEAKER You please sit down now You made a good point You got the reply and yet you are not satisfied [interruptions]

[Translation]

SHRI RAMKRISHNA KUSMARIA Honourable Mr Speaker, Sir use of harsh methods for the recovery of loans etc is not proper Farmers are in a pitiable condition due to hail storm The Hon'ble Minister has not given any reply about stopping the recovery [interruptions]

[English]

DEMANDS FOR GRANTS (MADHYA PRADESH BUDGET) ON ACCOUNT 1993-94

MR SPEAKER I shall now put the Demands for Grants on Account in respect of Budget for the State of Madhya Pradesh for 1993-94

The Question is

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President, out of the Consolidated

The Motion was adopted

MR SPEAKER I shall now put the Supplementary Demands for Grants (Madhya Pradesh) for 1992-93 to the Vote of the House

The question is

"That the Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Madhya Pradesh to defray the charges that will come in course of payment during the financial year ending the 31st day of March, 1993 in respect of heads of demands entered in the second column thereof against -

Demand Nos 1 to 4, 6 to 8, 10 to 14 17 19 to 24, 26 to 30, 32 to 34 36, 39, 41, 44 45, 47 to 49, 54 to 56, 58, 61, 64, 65, 67, 68 and 72 "

The motion was adopted

22.21 hrs.

MADHYA PRADESH APPROPRIATION (VOTE ON ACCOUNT) BILL 1993"

[English]

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRIM V CHANDRASEKARA MURTHY) I Beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94

mental work that has come to a halt So we are not willing to participate in this discussion any more We are leaving the House

22.22 hrs.

[English]

MR SPEAKER The question is

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94"

The motion was adopted

SHRIM V CHANDRASEKARA MURTHY I introduce ** the Bill

MR SPEAKER The Minister may move for the consideration of the Bill

SHRIM V CHANDRASHEKARRA MURTHY I beg to move**

"That the Bill to provide for the withdrawal of certain sums from and out of the consolidated funds of the State of Madhya Pradesh for the services of a part of the financial year 1993-94 be taken into consideration "

[Translation]

DR LAXMINARAYAN PANDEYA (Mandsaur) Mr Speaker Sir Minister has not replied to any question Nothing has been said about the farmers affected especially by hail storm in Rajasthan Madhya Pradesh and Uttar Pradesh and the steps being taken in the drought affected areas No mention has been made about the Projects which are incomplete and the develop-

MR SPEAKER The question is

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of a part of the financial year 1993-94 be taken into consideration "

The motion was adopted

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

"That Clauses 2 and 3 stand part of the Bill

The motion was adopted

Clauses 2 and 3 were added to the Bill

MR SPEAKER The question is

That the schedule clause 1 the Enacting Formula and the long title stand part of the Bill

*The motion was adopted
The Schedule Clause 1 the Enacting Formula and the Long Title were added to the Bill*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARAMURTHY)

I beg to move

"That the Bill be passed "

from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration "

MR SPEAKER The question is"

"That the Bill be passed "

MR SPEAKER The question is

The motion was adopted

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93, be taken into consideration

MADHYA PRADESH APPROPRIATION BILL 1993 *

The motion was adopted

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93

MR SPEAKER The House will now take up clause by clause consideration of the Bill

The question is

MR SPEAKER The question is

"That Clauses 2 and 3 stand part of the Bill "

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Madhya Pradesh for the services of the financial year 1992-93 "

The motion was adopted

Clauses 2 and 3 stand part of the Bill

The motion was adopted

MR SPEAKER The question is

SHRI M V CHANDRASHEKARA MURTHY I introduce** the Bill

'That the schedule clause 1 the Enacting Formula and the long title stand part of the Bill "

MR SPEAKER The Minister may now move for the consideration of the Bill

The motion was adopted

SHRI M V CHANDRASHEKARA MURTHY I beg to move**

The Schedule Clause 1 the Enacting Formula and the Long title were added to the Bill

That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of certain further sums

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M V CHANDRASHEKARA MURTHY) I beg to move "That the Bill be passed "

Introduced moved with the recommendation of the President Gazette of India Extraordinary Part II Section 2 dated 29 3 1993

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